

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.21/(MAH)/2016
CA No. 06/2017 & 86/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: M/s. Kale Investment & Trading Company Pvt. Ltd.
V/s.
M/s. Kalyani Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241, 242(4), 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

	Ms. SONU TANDON for Respondent No. 4	ADVOCATE	[Signature]
--	---	----------	-------------

	Ms. Pooja Kane for Respondent No. 1 i/b Shruel Kibdhary Co.	Advocate	[Signature]
--	---	----------	-------------

	Ms. ANSHIKA MISRA i/b ALB & PARTNERS for Respondent Nos. 2 & 3		[Signature]
--	--	--	-------------

	Ms. Deepa Bisht i/b Mr. Tushar Goradia for Petitioner Nos. 1 to 6	Advocates	[Signature]
--	---	-----------	-------------

Contd. on Page - 2..

ORDER

CA Nos. 06/17 & 86/16 in CP No.21/241-242/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. By consent of both the sides the applications along with CP to be heard on **17.03.2017**. Duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

13th February, 2017.